High Court at Calcutta by way of writ petitions/appeals against such action of the Central Government and the Hon'ble High Court at Calcutta *vide* interim order dated 20.09.2016 directed that the appellants – writ petitioners shall take over the management of all the seven tea gardens, shall pay both the current and arrear dues of the workers and shall run the gardens in a prudent businessman like manner.

'No investment' policy in steel PSUs

*164. DR. SANJAY SINH: Will the Minister of STEEL be pleased to state:

(a) whether Government has taken a decision on 'no investment' policy in the steel PSUs of the country;

(b) if so, the present condition of modernisation projects in steel sector;

(c) conditions of the proposed modernisation projects in steel sector;

(d) the decision of Government for strategic disinvestment of SAIL subsidiaries; and

(e) the action taken by Government along with reasons therefor?

THE MINISTER OF STEEL (CHAUDHARY BIRENDER SINGH): (a) No, Sir.

(b) to (e) Steel is a deregulated sector and the role of Government is limited to that of a facilitator. The decisions regarding modernization and expansion of steel plants are taken by the respective companies, based on commercial considerations and market dynamics. 'In-principle' approval has been granted for the strategic disinvestment of 3 units of Steel Authority India Limited (SAIL) *i.e.* Alloy Steel Plant (ASP), Salem Steel Plant (SSP) and Visvesvaraya Iron and Steel Plant (VISP).

Crimes against women and children in Delhi and NCR

*165. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that of late crimes against girls, women and children in the National Capital and National Capital Region (NCR) have increased manifold;

(b) if so, the details thereof for the last two years, year-wise; and

(c) the measures taken or proposed to be taken by Government to curb crimes against girls, women and children in Delhi and NCR?